

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 272  
T.A. No.

198 7.

DATE OF DECISION 30.9.1988.

Shri V.D.Trivedi

Petitioner

Shri A.K.Sen, Sr. Advocate with  
Shri P.N.Misra

Advocate for the Petitioner(s)

Versus

Union of India & Anr.

Respondents

Sh. P.P.Rao, Sr. Advocate with Shri M.K. Dua and  
Shri S.K.Mehta,

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *Yes*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

MGIPRRND-12 CAT/86-3-12-86-15,000

*Kaushal Kumar*  
(Kaushal Kumar)  
Member.

*K.Madhava Reddy*  
(K.Madhava Reddy)  
Chairman.